



High Court of Tripura

Agartala

Order No. 29

Dated, Agartala, the 25th April, 2013

In order to reduce the pendency of old cases, which are pending for 5 years or more, Hon'ble the Chief Justice has been pleased to direct all concerned Courts of District & Sessions Judges/Addl. District & Sessions Judges/Civil Judges/Judicial Magistrates to set targets following the **Action Plan** given hereinbelow:

COURTS OF DISTRICT/ADDL. DISTRICT & SESSIONS JUDGES

1. All cases which are more than 5 (five) years old be decided within 6 (six) months.
2. The Judges should monitor the progress of the old pending cases himself/herself.
3. All 5-year old Criminal Appeals/Revisions should be sorted out and disposed of within 6 months.
4. All 5-year old Civil Appeals should be disposed of within 6 months.
5. Regular despatch of records to the Record Room and destruction of relevant part of records.
6. 25 (twenty-five) oldest Execution matters should be disposed of in a year of Action Plan, preferably 2/3 in a month.
7. 50 (fifty) oldest Criminal trials should be disposed of giving preference to old cases pending beyond 5 years.
8. All the cases relating to Under Trial Prisoners (UTPs) where the period of custody of the accused is more than 2 (two) years, should invariably be disposed of within 6 months.

COURTS OF CIVIL JUDGES/JUDICIAL MAGISTRATES

1. All 5-year old cases should be disposed of within a maximum period of 6 months for Criminal cases and 1 year for Civil cases. At least 5 such cases should be disposed of in each month.
2. All 5-year old execution petitions should be disposed of within 6 months.
3. All old Civil cases, pending beyond 5 years or more, should be disposed of within 6 months.
4. All old Criminal cases, pending beyond 5 years or more, should be disposed of within 6 months.

5. All cases relating to Under Trials Prisoners (UTPs) where the period of custody is more than 6 (six) months should be disposed of within 6 months.
6. Cases under section 138 of the Negotiable Instruments Act should be disposed of on priority basis.

District & Sessions Judge and Chief Judicial Magistrate of respective district will review the progress and submit their report in each month. A meeting of District & Sessions Judges and Chief Judicial Magistrates will be held after 3 months to review the progress.

This Order will come into force with immediate effect.

By Order,

Sd/—

(M. Chakrabarti)
Registrar

Memo No.F. 40 (21)-HCT/BENCH/REGISTRY/2013 / 5528-5540

April 25, 2013

Copy to:

01. The District & Sessions Judge, West Tripura, Agartala/South Tripura, Udaipur/North Tripura, Kailashahar;
02. The Judge, Family Court, Agartala, West Tripura/Udaipur, South Tripura/Kailashahar, North Tripura;
03. The I/c. Joint Registrar, High Court of Tripura, Agartala;
04. The Deputy Registrar (_____), High Court of Tripura, Agartala;
05. The Chief Judicial Magistrate, West Tripura, Agartala/South Tripura, Udaipur/North Tripura, Kailashahar;
06. The Assistant Registrar (_____), High Court of Tripura, Agartala;
07. The Librarian-cum-RO., High Court of Tripura, Agartala;
08. The Private Secretary to the Hon'ble the Chief Justice, High Court of Tripura, Agartala;
09. The Private Secretaries to the Hon'ble Judges, High Court of Tripura, Agartala;
10. The Private Secretary to the Registrar, High Court of Tripura, Agartala;
11. The Superintendent (_____), High Court of Tripura, Agartala;
12. The Programmer, Computer Section, High Court of Tripura, Agartala. He is directed to upload this order in the website of the High Court of Tripura;
13. Order File.

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25.04.13
(M. Chakrabarti)
Registrar